

(v) Disconnection of telecom resources of defaulting telemarketers and blacklisting to ensure that they do not get any telecom resources from any other access provider.

(vi) Adequate provision to effectively implement the provisions of the Regulations.

(c) As per the provisions of The Telecom Commercial Communications Customer Preference Regulations, 2010, registration of telemarketers has started from 15th January, 2011. Registration of customer preference on National Customer Preference Registry (NCPR) has started from 10th February, 2011. Other provisions of regulations will come into force from 1st March, 2011.

(d) Various provisions have been made to prevent unwanted SMS under The Telecom Commercial Communications Customer Preference Regulations, 2010. Main features of regulations in this regard are:

(i) Sharing of National Customer Preference Register with service providers and telemarketers so that telephone databases can be effectively scrubbed before initiating telemarketing activities

(ii) Filtering and auto-blocking of calls and SMS to customers according to their options, if any

(iii) Disconnection of telecom resources of defaulting telemarketers and their blacklisting to ensure that they do not get any telecom resources from any other access provider

(iv) Adequate provision to effectively implement the provisions of the Regulations.

Certificates for radiation emission levels from telecom towers

516. SHRI MOINUL HASSAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether there have been increasing concerns over emissions from telecom towers and their adverse implications on health;

(b) whether despite missing several deadlines, telecom companies have still not been able to certify over one lakh telecom towers on radiation emission levels; and

(c) if so, the action Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) and (b) Yes, Sir.

(c) It is proposed to impose penalty on telecom companies for non-submission of certificates.